

(b) whether Government of India have received any gesture of willingness on the part of South African Government to enter into such negotiations in accordance with the U.N. General Assembly resolution?

**The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh):** (a) Yes Sir. In accordance with the resolution adopted by the United Nations General Assembly on the 28th November, 1961, we have expressed, to the Government of the Republic of South Africa, our readiness to enter into negotiations with that Government on the question of treatment of people of Indian origin in South Africa.

(b) No Sir. Not so far.

#### **Coal Mining by West Bengal Government**

**\*1557. Shri M. K. Kumaran:** Will the Minister of Planning be pleased to state:

(a) whether it is a fact that West Bengal Government have submitted to Planning Commission a proposal to undertake its own coal-mining in order to ensure steady supply of coal to the coal-based industries in the State;

(b) if so, the main features of the proposal; and

(c) whether this proposal has been considered by Planning Commission?

**The Minister of Planning and Labour and Employment (Shri Nanda):** (a) to (c). The Chief Minister, West Bengal, has made some proposals to the Government of India and the matter is still under discussion between the Government of West Bengal and the Government of India.

#### **Export of Iron Ore from Goa**

**\*1558. Shri A. K. Gopalan:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that representatives of the Goa Mine Owners

met the Minister of International Trade and other officials of the Ministry in Delhi recently;

(b) if so, whether it is a fact that the long term policy for exports of iron ore from Goa was discussed; and

(c) if so, the details of the assurances given by Government to the delegation?

**The Minister of State in the Ministry of External Affairs (Srimati Lakshmi Menon):** (a) Yes, Sir.

(b) and (c). The delegation of mine-owners of Goa raised matters relating to export trade including approval of contracts and fixation of prices. The following were some of the decisions reached:

- (1) There could be no objection to the exporters continuing to enter into long term commitments for export.
- (2) Prices in respect of these contracts will, however, be negotiated only for a period upto three years. If the contracts were for a period longer than three years, fresh negotiations should be conducted in regard to prices.
- (3) The Government will fix prices every year for different grades. Contracts should be entered into at prices not lower than those fixed by the Government.

#### **Prefabricated Houses Pilot Project**

**\*1559. Shri Hari Vishnu Kamath:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have decided upon a pilot project for prefabricated houses;

(b) the reasons therefor; and

(c) the details of the scheme?

**The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):** (a) No.

(b) and (c). Do not arise.